

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO -1730
ANSWERED ON - 15/03/2023**

DELETION OF 26 BACKWARD CASTES OF NORTH TELANGANA FROM STATE LIST OF TELANGANA

1730. SHRI G.V.L. NARASIMHA RAO

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether Government is aware that 26 Backward Castes including Turpu Kapu, Koppula Velama, Gawara, Kalinga, Setti balijas mainly from North Andhra region who enjoyed Backward Class (BC) reservation benefits in the United Andhra Pradesh before 2014 have been removed from the State list of BCs by the Government of Telangana;
- (b) if so, details thereof including names of such Backward Castes and reasons for eliminating them from the State list; and
- (c) the Constitutional provisions regarding addition and deletion of any caste in the State List for reservation in state educational institutions and jobs and Central List of OBCs?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI A. NARAYANASWAMY)

(a) to (c) As per Article 342A(3), the State Government are empowered to prepare and maintain, for their own purposes, a list of Socially and Educationally Backward Classes, entries in which may be different from those in the Central List. The details regarding the backward classes included in the State List (including the State of Telangana) is not centrally maintained.

Addition or inclusion of castes in the Central List of Socially and Educationally Backward Classes is done as per provision of Article 342A.
